

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

M.A./350/1017/2019
O.A./350/1413/2013
M.A./350/311/2019
M.A./350/1018/2019

Date of order: 17.09.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

UTPAL KR BOSE

--Applicant

-VS-

EASTERN RAILWAY

--Respondents



For The Applicant(s): NONE

For The Respondent(s): MR. K. SARKAR, COUNSEL

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for the respondents.

2. None for the applicant despite repeated calls. Therefore, we presume that the applicant has lost interest to pursue the matter any further and, accordingly, the matter is dismissed for default invoking Rule 15 (1) of the CAT (Procedure) Rules, 1987.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)